4. An officer not below the rank of Inspector is to be deputed from State Government to take the delivery of foodgrain stock from FCI godown.

5. Regular inspection to check the quality of foodgrains is to be carried out by the officers of State Government.

6. It is the responsibility of the concerned State Governments/UT Administrations to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications.

7. The State Government, where the decentralized procurement is in operation, should ensure that the quality of foodgrains issued under PDS and other welfare schemes should meet the desired standards prescribed by Food Safety and Standards Authority of India (FSSAI).

Implementation of "One Nation-One Ration Card" Scheme

3896. SHRI A. VIJAYA KUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a)   whether Government has any proposal for "One Nation-One Ration Card" Scheme in the country;

(b)   if so, the details thereof;

(c)   if so, whether many States have opposed the proposal, including Tamil Nadu;

(d)   if so, the details thereof and whether any meet of CMs of all States is to be held in this regard; and

(e)   if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) To sustain the reforms brought in by scheme on 'End to End Computerization of Targeted Public Distribution System (TPDS) Operations' the Department of Food & Public Distribution has launched a new scheme namely "Integrated Management of Public Distribution System (IM-PDS)" for implementation during 2018-19 and 2019-20. The main objective of the scheme is to introduce nation-wide portability of ration card

holders under National Food Security Act, 2013 (NFSA), to lift their entitlement foodgrains from any FPS in the country without the need to obtain a new ration card, by integrating the existing PDS systems/portals of States/UTs with the Central systems/portals, etc.

Keeping in view the physical progress under ongoing scheme and readiness for implementation of National Portability in few States, it has been decided to implement inter-State/National Portability on a pilot basis in few States shortly.

(c) No.

(d) and (e) The question does not arise.

Mega food parks in the country

3897. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether all the 'Mega Food Parks' for which Government gave approval have become operational;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons why 'Mega Food Parks' are non-operational, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI RAMESWARTELI): (a) to (c) No, Sir. Government has sanctioned a total of 42 slots of Mega Food Park Projects in the country. Out of these, Ministry has accorded final approval to 38 Mega Food Park Projects and in-principle approval to 4 Mega Food Park projects. These projects are at various stages of implementation. So far Sixteen Mega Food Park projects at Chittoor (Andhra Pradesh), Haridwar (Uttarakhand), Tumkur (Karnataka), Fazilka (Punjab), Nalbari (Assam), Khargone (Madhya Pradesh), Murshidabad (West Bengal), Rayagada (Odisha), Satara (Maharashtra), Ajmer (Rajasthan), Udham Singh Nagar (Uttarakhand), Surat (Gujarat), Aurangabad (Maharashtra), Una (HP), West Godavari (Andhra Pradesh) and West Tripura (Tripura) are operational.

There are no State specific reasons for delay. However, Mega Food Park projects get delayed due to a variety of reasons, including difficulty in getting loan from bank, delay in statutory clearances from State Government/Agencies, change in DPR during implementation of the project, delay on the part of promoters to contribute their equity, change in promoters midway. The details of Mega Food Parks, State-wise indicating their status of implementation is attached in Statement.